

1	2	3
5.	Gujarat	2,190.05
6.	Goa	—
7.	Haryana	1,203.21
8.	Himachal Pradesh	652.53
9.	Jammu & Kashmir	219.37
10.	Karnataka	763.91
11.	Kerala	962.14
12.	Madhya Pradesh	1,449.94
13.	Maharashtra	514.61
14.	Mizoram	354.65
15.	Manipur	213.54
16.	Meghalaya	59.57
17.	Nagaland	747.17
18.	Orissa	1,256.37
19.	Punjab	776.56
20.	Rajasthan	2,203.70
21.	Sikkim	774.81
22.	Tamil Nadu	733.08
23.	Tripura	123.13
24.	Uttar Pradesh	2,133.59
25.	West Bengal	2,054.26
26.	Delhi	26.95
Total		23,257.05

[English]

Shankar Committee

3876. SHRI SURESH KALMADI : Will the PRIME MINISTER be pleased to state:

(a) whether the Shankar Committee, set up by the Union Government for the restructuring of power sector has since submitted its recommendations;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) The Administrative Staff College of India (ASCI), Hyderabad have been assigned to study the issue of restructuring the regulatory system. The ASCI team is led by Shri T.L. Sanker, Principal, ASCI. ASCI is yet to submit its final report.

(c) The Government could take a final view only on receipt of the final report by ASCI.

Encroachment upon Footpaths

3877. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state:

(a) whether the footpaths in Delhi, including residential colonies have been encroached upon the making it impossible for the pedestrians to use the footpaths and the same has been appearing in the newspapers off and on;

(b) if so, whether the Government has carried out any survey of such encroachments;

(c) if so, the details/outcome thereof; and

(d) the action the Government propose to take to clear the footpaths and varandahs in the residential colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Encroachment on public land in Delhi is a continuing problem and its removal is an on-going process. As and when such encroachments are detected/noticed action is taken to remove them by the Municipal Corporation of Delhi, New Delhi Municipal Council and the Delhi Cantonment Board in their respective jurisdictions. Besides, the Lt. Governor of Delhi has constituted a Special Task Force in each of the nine Districts of Delhi to check unauthorised constructions and encroachments on public land.

LPG Connections

3878. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any decision to allot LPG connections to Freedom Fighters;

(b) if so, the details thereof;

(c) whether a large number of freedom fighters in Kerala are not getting LPG connection on priority basis; and

(d) if so, the action the Government propose to take to allot LPG connection to freedom fighters ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) Yes Sir, LPG connections are released on out-of-turn basis to Freedom Fighters on demand, on payment of normal deposits as applicable for general domestic consumers.

(c) PSU Oil Companies have not received any established complaint regarding non-release of LPG connections to Freedom Fighter category in Kerala.